

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CA (CAA) 274 (ND)/ 2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018.

NAME OF THE COMPANY: M/s Raghunath Equipments Pvt. Ltd. and Mectech Process Engineers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Ms. Shalini Sharma, CS		
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	For the Respondent:	Mr. Ajeyo Sharma & Mr. Amish Tandon, Advocates for the OL. Mr. C.B. Balooni, CP for RD (NR) Ms. Easha Kadian, Advocate for Standing Counsel Income Tax Department.		
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ORDER

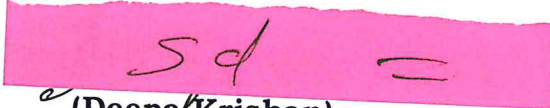
Report of the OL is on record. They have no objection to the scheme.

Mr. Balooni, for the RD submits that they have made a small observation which has been replied to by the applicant company.

As per the reply, the RD's observations are not sustainable. Mr. Balooni prays for some time to go through the reply.

Ms. Easha Kadian, Counsel for the Income Tax prays for some time to file objections, if any, as they have been served only recently.

To come up on 6th February, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)